

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH – COURT NO.I

Customs Appeal No.54101 of 2014

(Arising out of Order-in-Original No.15-21/Commissioner/Noida/2013-14 dated 28/04/2014 passed by Commissioner, Customs & Central Excise, Noida)

Shri Vinod Vijay Khullar

.....Appellant

S/o Shri Krishna Kumar Kullar,
R/o 118, Sector-7, Urban Estate,
Gurgaon (Haryana)

VERSUS

Commissioner of Customs & Central Excise,.....Respondent

C-56/42, Sector-62, Noida

APPEARANCE:

Shri Vishal Shukla, Proxy Counsel for Appellant
Shri Mohd. Altaf, Authorized Representative for Respondent

CORAM :

Hon'ble Mrs. ARCHANA WADHWA, MEMBER (JUDICIAL)
Hon'ble Mr. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

DATE OF HEARING : 15 May, 2019
DATE OF DECISION : 15 May, 2019

The appeal is dismissed for non-compliance. For order, see order dated 15 May, 2019 in Customs Appeal No.54102 of 2014.

(Archana Wadhwa)
Member (Judicial)

(Anil G. Shakkarwar)
Member (Technical)

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